

Central Administrative Tribunal
Principal Bench, New Delhi.

(2)

OA-1103/2003
MA-522/2004

New Delhi this the 2nd day of June, 2005.

Hon'ble Shri Shanker Raju, Member,(J)

Sh. V.G. Joshi,
S/o late Sh. G.R. Joshi,
R/o Punjabi Mohalla,
Manas Bhawan, Guna,
(MP).
Presently at Delhi,
Posted as Post Graduate
Teacher(Maths) K.V. Air Force
School, Kumbhirgram, Silchar,
Assam.

..... Applicant

(Present : None even on second call)

Versus

1. Union of India through
Secretary to Govt.
Ministry of Human Resources,
Shastri Bhawan,
New Delhi.
2. Deputy Commissioner,
KVS Head Quarters,
Shaheed Jit Singh Marg,
18 Institutional Area,
Near Qutab Hotel,
New Delhi.
3. Mr. M.M. Joshi,
Assistatn Commissioner,
Kendriya Vidyal Sangathan,
Regional office, Hospital Road,
Silchar, Assam.

..... Respondents.

(through Sh. S. Rajappa, Advocate)

Order (Oral)

Sh. M.L. Qazi, learned counsel of the applicant has made a statement on
8.4.2005 that he is withdrawing himself from this case and the applicant may be
informed. Notice has been served on the applicant. It is noticed that he was not

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present on 4.5.2005 and even today he is not present despite second call.. It appears that he is not interested in pursuing this case further. Accordingly, O.A. is dismissed for default and non-prosecution.

S. Raju
(Shanker Raju)
Member(J)

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